

1618

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

I.A. NO. 48/2026

IN

ORIGINAL APPLICATION NO. 915/2024

IN THE MATTER OF:

AMIT KUMAR

...APPLICANT(s)

VERSUS

UNION OF INDIA & ORS.

...RESPONDENT(s)

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THROUGH COUNSEL



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DATE: 03.02.2026
PLACE: NOIDA

1620

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

I.A. NO. 48/2026

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**REPLY BY THE RESPONDENT NO. 7, DIVISIONAL FOREST OFFICER,
SHAMLI TO I.A. NO. 48/2026 FILED BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL**

I, Jagdev Singh, aged about 59 years, S/o Shri Late Badri Prasad, Posted as
Divisional Forest Officer, Shamli, State of U.P., do hereby most solemnly state
and affirm as under:

1. That I, Jagdev Singh, am fully conversant with the facts of the case and am
competent and authorized to swear the present Affidavit.

2. That the present affidavit is being filed in opposition to the Application for




प्रभागीय वनाधिकारी
शामली वन प्रभाग
शामली

Intervention/Impleadment filed by the applicants. The said application is misconceived, misleading, legally untenable and liable to be dismissed.

3. That the applicants have deliberately attempted to project a false narrative of absence of notice and denial of hearing, whereas in fact all actions have been taken strictly in accordance with law, after public proclamation (munadi), joint demarcation and issuance of notices granting opportunity of hearing.
4. **That it is submitted that the demarcation of the forest land has been carried out by the forest department as per the law and in compliance of the directions issued by the Hon'ble Tribunal.** As stated by the Deponent in previous affidavits filed before the Hon'ble Tribunal, process of demarcation has been duly completed by the forest department on 30.09.2025.

A copy of the Section 4 notifications is annexed herewith and marked as **ANNEXURE-1.**

5. **That it is germane to note that the demarcation of the forest land was carried out in due coordination with the Revenue Department.** Furthermore, the forest land in village Akhbar Sunheti, land under

consideration in the present I.A., is the land covered under the notification issued under Section 4 of the Indian Forest Act, 1927. Additionally, in respect of the above forest land, proceedings under Section 6 have already been concluded on 29.10.1990 by the Forest Settlement Officer. After final adjudication and settlement of claims, the said forest land has been duly recorded in the revenue records in the name of the Forest Department.

A copy of the proclamation under section 6 of the Indian Forest act 1927 along with its typed and translated true copy is annexed herewith and marked as **ANNEXURE-2**.

6. That demarcation and measurement were carried out in all 7 villages after due public proclamation (munadi) in the presence of villagers, officials of the Revenue Department and officials of the Forest Department. The entire exercise was transparent, open and participatory. Hence, the plea of ignorance is false and an afterthought.
7. It is submitted that the land in question was obtained under the provisions of the **U.P. Zamindari Abolition and Land Reforms Act, 1952**, and the said land was government land belonging to the State. The said government land

was transferred to the Forest Department for the purpose of development and management of forest. Accordingly, a notification under **Section 4 of the Indian Forest Act, 1927** was issued in respect of the said land, followed by a proclamation under **Section 6 dated 29.10.1990**, wherein all claims were duly invited, examined and finally settled. Upon conclusion of the claim settlement proceedings, the land was duly recorded in the revenue records in the name of the Forest Department. **It is further submitted that since the land was already the property of the State Government prior to the issuance of the notification under the Indian Forest Act, 1927, no private or individual rights could legally subsist over the said land, and therefore, the question of any valid private claim does not arise.**

The Government Order evidencing allotment of land under the U.P. Zamindari Abolition and Land Reforms Act, 1952 is being placed on record as **ANNEXURE-3**.

8. That it is submitted before the Hon'ble Tribunal that as per the revenue records, the Applicants/impleaders have encroached upon the forest land. It is pertinent to note that the land have been transferred to the forest department subsequent to the following of the procedure by the Forest Settlement Officer. The land was transferred to the forest department after

no claims/objections were made against the transfer of the land to the forest department.

A copy of the revenue records wherein the present impleaders have encroached the forest land are annexed herewith and marked as **ANNEXURE-4.**

9. That during demarcation, **the forest department has identified the encroachments in the forest land pursuant to which show cause notices under section 72 (1) (B) of the IFA have been issued to the encroachers, encroaching upon the forest land notified under Section 4 of the IFA,** granting them time to put their arguments/objections/claims and relevant documents before the Deponent.

10. It is respectfully submitted that show cause notices have been duly issued to all the applicants by the Office of the Range Forest Officer under Section 72(1)(b) of the Indian Forest Act, 1927.

A copy of the show cause notices issued is annexed herewith and marked as **ANNEXURE-5.**

11. It is respectfully submitted that, after due verification, the Forest Department

has duly registered **H-2 case** against the encroachers as per the prescribed legal procedure.

A copy of the H2 cases is annexed herewith and marked as **ANNEXURE-6**.

12. That the details of impleaders and their status of notice are as follows:

Applicant No.	Name of Applicant	Parent / Spouse Name	Village	Khasra No.	Status / Remarks
1	Iliyas	s/o Mulki	Akbarpur Sunehati	294	A notice has been issued and an H-2 case has been registered
2	Tahir	S/o Jabardin	Akbarpur Sunehati	214	A notice has been issued and an H-2 case has been registered
3	Naushad	S/o Asgar	Akbarpur Sunehati	214	A notice has been issued and an H-2 case has been registered
4	Arif	S/o Akbar	Akbarpur Sunehati	214	A notice has been issued and an H-2 case has been registered
5	Sadik	S/o Ismail	Akbarpur Sunehati	214	A notice has been issued and an H-2 case has been registered
6	Deen Mohmmad	S/o Ismail	Akbarpur Sunehati	215	A notice has been issued and an H-2 case has been registered
7	Pradeep Kumar	S/o Loti	Akbarpur Sunehati	218	A notice has been issued and an H-2 case has been registered
8	Hariya	S/o Ramsharan	Akbarpur Sunehati	218	A notice has been issued and an H-2 case has been registered
9	Furkan	S/o Akhtar	Akbarpur Sunehati	218	A notice has been issued and an H-2 case has been registered
10	Krishnapal	S/o Abharam	Akbarpur Sunehati	215	A notice has been issued and an H-2 case has been registered

Applicant No.	Name of Applicant	Parent / Spouse Name	Village	Khasra No.	Status / Remarks
11	Rajiv	S/o Halsingh	Akbarpur Sunehati	218	A notice has been issued and an H-2 case has been registered
12	Rammehar	S/o Bhauri	Akbarpur Sunehati	120	A notice has been issued and an H-2 case has been registered

13. That it is submitted before the Hon'ble **that ample opportunities have been granted by the forest department to raised objections, however, none of the present applicants have approached the forest department to make the claim.** Therefore, the land in question being the forest land, the forest department is entitled to carry the proceedings forward and carry out the removal of encroachments from the forest land so that it may be remediated in compliance of the directions issued by the Hon'ble Tribunal.

14. That it is further pertinent to note that the Hon'ble Supreme Court in *W.P.(Civil) No. 171/96 "T.N. GODAVARMAN THIRUMULKPAD vs UOI & Ors."* vide judgment dated 12.12.1996 has expressly stated "*The term "forest land", occurring in Section 2, will not only include "forest" as understood in the dictionary sense, but also any area recorded as forest in the Government record irrespective of the ownership.*"

A copy of the judgment dated 12.12.1996 is annexed herewith and marked as **ANNEXURE-7.**

16.Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

17.I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.



[Signature]
DEPONENT
 प्रभागीय वनाधिकारी
 शामली वन प्रभाग
 शामली

VERIFICATION

Verified at shamli on this 03 day of february, 2025, that the contents of the above affidavit from paragraphs 1 to 17 are believed to be true and correct to the best of my knowledge and belief. No part of it is **NOTARY** false and nothing material has been concealed therefrom.



[Signature]
 प्रभागीय वनाधिकारी
 शामली वन प्रभाग
 शामली

[Signature]
DEPONENT
 प्रभागीय वनाधिकारी
 शामली वन प्रभाग
 शामली

RIT/LTI SIGNATURE OF DEPONENT

[Signature]

मैं घोषणा करता हूँ कि, शपथ कर्ता का
 जानता हूँ उसने इस शपथ पत्र पर
 आज मेरे *[Signature]* के सामने अर्थात्
 हस्ताक्षर/अंगूठा निश्चयनी किया है।

ATTESTED *[Signature]*
 03/2026
FARZANA NOTARY
 R.No:-13333/17.SHAMLI

अनुसूची धारा 6 भा राष्ट्रीय वन अधिनियम 1927

जब किसी व्यक्ति द्वारा वन की सीमाओं को अतिक्रमण किया जाता है तो निम्नलिखित भूमि जिसकी सीमाएँ तथा अन्य विवरण पुराने नक्शे में दर्शाए गए हैं उनमें से किसी एक या अधिक पर कोई अधिकार नहीं है। अतः उन व्यक्तियों को जो उक्त भूमि में अपना उस पर कोई अधिकार रखते हैं।

अथवा

जो व्यक्ति वन की उपज अथवा इस भूमि पर स्थित सार्वजनिक निजी जलाशय के पानी या उक्त जलाशय में भेजे हुए पानी को जल पिलाने के सम्बन्ध में अपनी आपत्ति इस विज्ञप्ति में प्रकाशित होने की तिथि से तीन मास के अन्दर वन बन्दोबस्त अधिकारी के न्यायालय में स्थित बिजनौर में स्वयं उपस्थित होकर या लिखित प्रार्थना पत्र द्वारा उक्त भूमि अथवा उक्त भूमि पर अधिकार हो और उक्त भूमि हेतु माकूल विवरण देते हुए प्रस्तुत करे। तत्पश्चात् कोई आपत्ति नहीं सुनी जायेगी और ऐसे सभी अधिकार स्थापित हो जायें और सरकार में प्रिलीमिनेट हो जायेंगे।

इस विज्ञप्ति द्वारा यह भी सूचना दी जाती है कि उक्त अधिनियम में "आरक्षित घोषित हो जाने के पश्चात् कोई व्यक्ति"

- अ) कोई धातना धारा 5 के अन्तर्गत-सिद्धोद्यम कर दिया गया है, नहीं कर सके
- ब) उक्त वन में किसी प्रकार की अग्नि-जला संकेत और न उजलता हुआ छोड़ा जायेगा।
- स) वन अधिनियम द्वारा स्वीकृत स्थानों के अतिरिक्त न अग जला संकेत और न जलती हुई आग से जा सकेगा।
- द) न स्वयं आ संकेत और न भेजे हुए पानी को चुरा सकेगा।
- र) न किसी वृक्षा के गिरने अथवा काटने अथवा उसे छुटने में असावधानी के कारण किसी प्रकार से क्षति पहुँचा सकेगा।
- इ) न वृक्षों पर कोई कट सूत्र बना सकेगा, न डाला कट सकेगा, न पत्ते तो सकेगा अथवा न किसी पेड़ को आग लगा सकेगा अथवा डाल उतार सकेगा।
- ज) न खाने के पत्थर निकाल सकेगा, न कोयला पक सकेगा, न जमल चुना पक सकेगा, न जंगल की कोई उपज इकट्ठा कर सकेगा, न ले जा सकेगा।
- झ) न उक्त वन को छोटी या किसी अन्य कार्य हेतु सौंड़ सकेगा।
- प) न उक्त वन में किसी भी नियम का जो राजकीय सरकार ने इस नियम का बनाया हो उलटान करते हुए भंग्य हो सकेगा, न गौली बना सकेगा, न न को विखेला कर सकेगा और न जंगल या पन्दा लगा सकेगा।
- फ) न उक्त वन की सीमा में जहाँ गज सुरक्षा विधान 1875 लागू नहीं है किसी व्यक्ति को किसी भी नियम का उलटान करते हुए, शर सकेगा, न पकड़ सकेगा और यदि ऐसा करेगा तो 6 मास का कारावास तथा 500/- रुपये की सीमा तक अर्ध दण्ड अथवा दोनों दण्डों का भागी होगा और इसके अतिरिक्त उस क्षति पूर्ति का भी भागी होगा जो इसके कार्य से वन को पहुँची और न्यायालय द्वारा निश्चित की गयी हो।

Handwritten signature and date at the bottom right of the page.

सूची :-

जिला मजसूरनगर तहसील कैराना, परगना कैराना ग्राम अक्बरपुर खेटी

खसरा नं०	दौखल	खसरा नं०	दौखल
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43	1-07-0	186	0-07-0
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68क	3-00-0	208क	0-08-0
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82	0-18-0	215	15-13-0
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160क	3-01-0		
161क	0-04-0		
166	3-18-0		

योग:- 64 खेती 187-17-5

105-00 एकड़

20-10-04

सूचना

वन बंदोबस्त अधिकारी

अंतर्गत धारा 6 भारतीय वन विधान 1927

इस विज्ञप्ति द्वारा सर्व साधारण को सूचित किया जाता है की निम्नलिखित भूमि जिसकी सीमाये तथा अन्य विवरण संलग्न सूची मे वर्णित है ,एक सुरक्षित वन बनाने का विनिश्चय किया गया है अतः उन समस्त व्यक्तियों को जो उक्त भूमि मे आने जाने पर कोई अधिकार रखते हो ।

अथवा

1-जो व्यक्ति वन की उपज अथवा उक्त वन की भूमि पर स्थित सार्वजनिक निजी जलाशय के मार्ग या उक्त जलाशय मे मवेशियों को जल पिलाने के संबंध मे हो ,इस विज्ञप्ति के प्रकाशित होने की तिथि से तीन मास के अंदर वन बंदोबस्त अधिकारी के न्यायालय बिजनौर मे स्वयं उपस्थित होकर या लिखित प्रार्थन पत्र द्वारा उक्त भूमि अथवा उसमे उसके जो भी अधिकार हो और उक्त भूमि के हेतु मावजे का विवरण देते हुए प्रस्तुत करे । तत्पश्चात कोई आपत्ति नही सुनी जाएगी और ऐसे सभी अधिकार समाप्त हो जाएंगे ।

इस विज्ञप्ति द्वारा यह भी सूचना दी जाती है की उक्त वन के सुरक्षित हो जाने के अपश्चात कोई व्यक्ति –

- 1- कोई कटान जो धारा 5 के अंतर्गत निषेध कर दिया गया है ,नहीं कर सकेगा
- 2- उक्त वन मे किसी भी प्रकार की अग्नि न जल सकेगा और न ही उसे जलता हुआ छोड़ सकेगा
- 3- वन अधिकारी के स्वीकृत स्थानों के अतिरिक्त न आग जला सकेगा और न जलती हुई आग से जा सकेगा
- 4- न किसी वृक्ष के गिराने ,अथवा काटने अथवा उसे खिचने मे असावधानी के कारण किसी प्रकार की क्षति पहुचा सकेगा ।
- 5-न स्वयं आ जा सकेगा और न मवेशी को चरा सकेगा ।
- 6- न वृक्षों पर कटिसूत्र बना सकेगा ,न डाल काट सकेगा ,न पत्ते झाड सकेगा अथवा न किसी पेड़ को आग लगा सकेगा ,अथवा छाल उतार सकेगा
- 7-न खान से पत्थर निकाल सकेगा ,न चुना फूँक सकेगा ,न कोयला फूँक सकेगा और न जंगल की कोई उपज इकट्ठा कर सकेगा ,न उसे कोई ले जा सकेगा
- 8-न उक्त वन की खेती या किसी अन्य कार्य हेतु तोड़ सकेगा ।

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9-न उक्त वन मे किसी भी नियम का जो राजकीय सरकार ने इस नियम को बनाने मे उल्लंघन करते हुए मृगया खोल सकेगा ,चला जाएगा ,न जिले चला सकेगा ,न जल को विषैला कर सकेगा और न जाल या फंदा लगा सकेगा ।

10- न उक्त वन की सीमा मे जहां गज सुरक्षा विधान 1879 लागू नहीं है किसी भी गज को किसी भी नियम का उल्लंघन करते हुए मार सकेगा ,न पकड़ सकेगा और यदि ऐसा करेगा तो 6 मास का कारवास तथा 500 रुपये की सीमा तक अर्थ दंड अथवा दोनों दंडों का भागी होगा ,जो उसके कार्य से वन को पहुंची हो और न्यायालय द्वारा निश्चित की गई हो ।

भारतीय वन अधिनियम की धारा 6 घोषणा पत्र ग्राम अकबरपुर सुनेहटी परगना व तहसील कैराना जनपद मुजफ्फरनगर

खसरा नंबर	क्षेत्रफल (बीघा -बिसवा -बिसमांशी)
1 क	1-14 -00
4	4-00-00
35	4-03-00
41	2-16-0
43	01-07-0
44 ख	04-01-15
53	2-14-0
54	04-06-01
56	0-19-0
57	4-12-0
61 ख	02-02-0
68 ख	3-00-00
78 ख	02-15-00
82	0-3-18
84 क	07-07-0
90	02-13-0
110	1-05-0
111	06-17-0

1633

119	0-02-0
120	0-10-0
134	01-03-00
140	4-02-0
144	11-07-0
149	0-19-0
150	3-00-0
152	0-11-0
153	7-09-7
156	2-01-0
158	01-09-0
159	0-09-0
160 ख	03-01-0
161 ख	0-04-0
166	3-18-0
167	12-11-00
168	2-0-0
169	2-11-0
170 क	2-14-0
186	0-7-0
187 ख	20-13-0
188	1-06-0
189क	2-00-00
197	1-05-0
201 क	0-4-0
202	0-04-0
208 ख	0-08-0
214	2-02-0
215	15-15-0
218	0-10-0
220	0-02-0
221	10-05-0

1634

223	0-06-0
225	0-25-00
227	0-10-10
228	0-12-0
232	5-04-06
242 ख	5-00-0
294	0-11-0
295	1-10-0
296	4-00-00
299 क	0-08-0
302 क	2-03-0
419	5-18-08
540	4-07-0
योग 64 खेत	187-17-5 या 105-00 एकड़

SIGNED

DATE

SIGNED

FOREST SETTLEMENT OFFICER

BIJNAUR

NOTICE

Forest Settlement Officer

Under Section 6 of the Indian Forest Act, 1927

By this notification, the general public is informed that it has been decided to constitute the land described in the annexed list, along with its boundaries and other particulars, as a **Reserved Forest**. Therefore, all persons who claim any rights in or over the said land are hereby informed.

OR

1. Any person who claims any right relating to forest produce, or to a pathway to any public or private water reservoir situated on the said forest land, or relating to watering of cattle at such reservoir, shall, within **three months from the date of publication of this notification**, appear in person before the Court of the Forest Settlement Officer at **Bijnor**, or submit a written application stating the land or the rights claimed therein and the details of compensation claimed in respect of such land.

Thereafter, **no objection shall be entertained, and all such rights shall stand extinguished.**

By this notification, it is further informed that **after the said forest becomes reserved**, no person shall:

- 1.** Carry out any cutting which has been prohibited under **Section 5**.
- 2.** Kindle any fire in the said forest or leave any fire burning therein.
- 3.** Kindle a fire or pass through a burning fire at any place other than those approved by the Forest Officer.
- 4.** Cause any damage due to negligence while felling, cutting, or dragging any tree.
- 5.** Enter the forest himself or allow cattle to graze therein.

6. Make girdling marks on trees, cut branches, strip leaves, set fire to any tree, or strip off bark.
7. Extract stones from quarries, burn lime, burn charcoal, collect any forest produce, or carry away any such produce.
8. Clear or break up the said forest land for cultivation or for any other purpose.
9. Open hunting operations, move about, drive animals, poison water, or set traps or snares in the said forest in contravention of any rules framed by the State Government.
10. Kill or capture any elephant within the limits of the said forest, where the Elephant Preservation Act, 1879 is not in force, in violation of any rule; and if any person does so, he shall be liable to **imprisonment up to six months or a fine up to five hundred rupees, or both**, and shall further be liable for compensation for damage caused to the forest as determined by the Court.

Details of Khasra Numbers Covered under the Proclamation Issued under Section 6 of the Indian Forest Act, 1927

Village: Akbarpur Sunehati
Pargana & Tehsil: Kairana
District: Muzaffarnagar

Khasra No.	Area (in Bigha–Biswa–Biswansi)
1 (Ka)	01–14–00
4	04–00–00
35	04–03–00
41	02–16–00
43	01–07–00
44 (Kha)	04–01–15
53	02–14–00
54	04–06–01
56	00–19–00
57	04–12–00
61 (Kha)	02–02–00
68 (Kha)	03–00–00

Khasra No.	Area (in Bigha–Biswa–Biswansi)
78 (Kha)	02–15–00
82	00–03–18
84 (Ka)	07–07–00
90	02–13–00
110	01–05–00
111	06–17–00
119	00–02–00
120	01–03–00
134	00–10–00
140	04–02–00
144	11–07–00
149	00–19–00
150	03–00–00
152	00–11–00
153	07–09–07
156	02–01–00
158	01–09–00
159	00–09–00
160 (Kha)	03–01–00
161 (Kha)	00–04–00
166	03–18–00
167	12–11–00
168	02–00–00
169	02–11–00
170 (Ka)	02–14–00
186	00–07–00
187 (Kha)	20–13–00
188	01–06–00
189 (Ka)	02–00–00
197	01–05–00
201 (Ka)	00–04–00
202	00–04–00
208 (Kha)	00–08–00
214	02–02–00
215	15–15–00
218	00–10–00
220	00–02–00
221	10–05–00
223	00–06–00
225	00–25–00

1638

Khasra No.	Area (in Bigha–Biswa–Biswansi)
227	00–10–10
228	00–12–00
232	05–04–06
242 (Kha)	05–00–00
294	00–11–00
295	01–10–00
296	04–00–00
299 (Ka)	00–08–00
302 (Ka)	02–03–00
419	05–18–08
540	04–07–00
Total (64 Khasra Numbers)	187–17–05
Equivalent Area	Approximately 105.00 Acre

SIGNED

DATE

SIGNED

FOREST SETTLEMENT OFFICER

BIJNAUR

FOREST DEPARTMENT

MISCELLANEOUS

October 11, 1952

No 617 /x IV- In exercise of the powers conferred by section 117 of the U.P. Zamindari Abolition and Land Reforms Act, 1950 (U.P. Act I of 1951), the Governor is pleased to declare that as from the first day of November, 1952 -

1. All land, whether cultivable or otherwise except land for the time being comprised in any holding ^{or} grove, and
2. All the forest within the village boundaries, Situate in a circle, which have vested in the state under the said Act, shall, subject to the exceptions shown in Schedules land I and II hereto, vest in the Gaon Samaj established for the Circle.

Schedule I

Particulars of uncultivated land and the extent to which they shall not vest in Gaon Samajs

District	Tahsil	Pargana	Village	Extent to which the uncultivated land (to be demarcated shall not vest		
1	2	3	4	5		
				Area in acres (वर्ग)		
DehraDun	Dehra Dun	Western Doon	1. Kayarkuli Bhatta	2,087		
			2. Birsani	116		
			Eastsem Doon	3. Chalang	151	
				4. Khurawan	183	
				5. Garhi Maichak	196	
				6. Gumaniwala	194	
		7. Raiwala		363		
		8. Baderna		261		
		Saharanpur	Nakur	Gangoh	9. Gadul	4268
					10. Nali	149
					11. Simyari	212
					12. Silla	240
1. Ram Raikhor	155					
2. Rajpur Latifpur	179					
3. Satsara	515					
4. Beer Kheri Musalman	236					
5. Khairsal	168					
6. Haidarpur	307					
Nakur	Nakur	Nakur	7. Shitalpur	205		
			8. Sherpur	458		
			9. Ranipur Barsi (Alluvial)	200		

1	2	3	4	5
		Sarsawa	10. Tajpura	122
		Sultanpur	11. Darya Baramad	111
	Deoband	Rampur	12. Jandheri	134
Muzaffarnagar	Muzaffarnagar	Gordhanpur	1. Khanpur	380 (in Aiki).
			2. Idrispur	232 (in Chakheri).
			3. Mara Baila	1,671 (in Banuwala).
			4. Farakhpur	287 (in Panchli).
			5. Farakhpur	229 (in Hastmauli).
			6. Abdipur	194
			7. Khairki	284 (in Marakhpur).
			8. Kharki	252 (in Bekunthpur).
			9. Husainpur	176
			10. Bhadauli	140 (in Behlolpur).
			11. Kalsiya	244
			12. Jogawala	418 (in Udiawali).
			13. Barhiwala	146
			14. Barhiwala	320 (in Bhainsliwala)
			15. Almawala	124
			16. Mohamdpur	131 (in Zhinwarheri)
			17. Dharmupur	490
			18. Yahyapur	231
			19. Shahpur	283 (in Madarpur)
			20. Mohamdpur	185 (in Dhamat)
			21. Farakhpur	331
			22. Shairpur	366 (in Rizkallapur)
			23. Balawali	497 (in Shahpur Khadar)
			24. Badshahpur	700 (in Himmatpur Baila)
			25. Badshahpur	245 (in Ramsahaiwala)
	Kairana	Jhinjhana	26. Rogana	173
			27. Bibipur Jalavpur	299 ✓
			28. Phawati Khurd	473 ✓
			29. Kherikhushnam	356 ✓
			30. Garhi Hasanpur	103 ✓
		Bidauli	31. Khodsabha	849
			32. Sakauti	575
			33. Mansura	564 ✓
			34. Balhera	589
			35. Shital Garhi	462
			36. Yusufpur Mrf Chautra	1,151
Muzaffarnagar	Kairana	Bidauli	37. Demeri Buzurg	491

2	3	4	5
		38. Rataund	529 ✓
		39. Alipura	287 ✓
		40. Bheri	382 ✓
	Muzaffar Nagar	41. Mustafa bad	271 ✓
		42. Bhogimazra	209 ✓
		43. Naingala	198 ✓
		44. Ashrafpur	146 ✓
		45. Toda	354 ✓
		46. Machhrauli	261 ✓
		47. Chanaana Ahtmal Jadid	838 ✓
		47 (a) Ajizpur	647 ✓
	Kairana	48. Akbarpur Bunchri	105 ✓
		49. Malakpur	126 ✓
		50. Bansara Ghair Ahatmal	195 ✓
		51. Sainpatbila Ahatmal	354 (in ✓ Sainpat Sabik)
		52. Mavi Bila Ahatmal	212 (in Mavi Ahtmal Sabik)
		53. Pather	159 ✓
		54. Barnavi	686 ✓
		55. Bibipur Hatia	392 ✓
		56. Rana Mazra	322 ✓
		57. Ramua	322 ✓
	Jansath	58. Bhokherheri	1861 ✓
	Bhokherheri	59. Sikeri	1681 ✓
		60. Ilahwad	146 - 446
		61. Daryabad	401 ✓
		62. Daryapur	173 ✓
		63. Shuker Tal Bangar	265 ✓
		64. Mirawala	118 ✓
		65. Akikheri alias Matwali	665 ✓
		66. Dhariwala Ahatmal Sabiq	436 ✓
		67. Dhariwala Ahatmal Zadid	440 ✓
		68. Baramda Hazlpur	547 ✓
		69. Hazipur Jahangirpur	534 ✓
		70. Shukertal Khadar	147 ✓
		71. Shivpuri	338 ✓
		72. Shahjahanpur	645 ✓
		73. Firojpur khadar	210 ✓ - 240 ✓
		74. Majliapur	2141 - 2144 ✓
		75. Malyanpur Ahamali	203 ✓
		75 (a) Lukadadi	1659 ✓
		76. Tinarpur	298 ✓

विभा
अन्य अ
1923
बुक

जो० च० 1642-पत्र ४५ ३३५

ANNEXURE-4

(निबन्ध १३)

जोत सफाई अधिनियम की धारा २७ के अधीन तैयार की गई खतीरी

बाँट **सकल प्रो गुर्तरी** परगना **५** तहसील **कैरत** जिला **...**

खतीरी- का की सं-संख्या	खतीर का नाम, पितृनाम तथा निवास-स्थान	जोत प्राप्त होने का वर्ष	नई बाँटा संख्या	संख्या	जमीनी का की सं-संख्या का संख्या
1	2	3	4	5	6
	रेवतानी राज्य सरकार				
	पृथम भाग				
	अंश (१) सार माविधान से अंश (१४) साराजा				का १२
	जसवंत				१२
	अंश (१५) - साराजा गे.र मुभावन				
	(१) साराजा जसवंत	१५			का १२
	मरधत				१२
	(६) - सत्य वारणा से				
१	धन विभाज उत्तरा दी ल्यावा		१६		११५
	(मरठ)		४		६
			३५		६३
			४१		१३
			४२		१५
			४४२५		६
			५३		१+१५
					२१५
					४

...

गोत नकदन्दी कानिनिगम की गणना १९७८

सतीनी- जाता की क्रम-संख्या	जातेदार का नाम, पितृनाम तथा निवासी-स्थान	गोत प्रारम्भ की क्र. सं.	संख्या	संख्या	संख्या	संख्या
1	सुखदेव पुत्र सुदेव					
	धन विभा प्रवत		५४	५५	५६	५७
				५८	५९	६०
		✓	५६	५७	५८	५९
			६१	६२	६३	६४
			६५	६६	६७	६८
		✓	६९	७०	७१	७२
		✓	७३	७४	७५	७६
		✓	७७	७८	७९	८०
			८१	८२	८३	८४
			८५	८६	८७	८८
			८९	९०	९१	९२
			९३	९४	९५	९६
		✓	९७	९८	९९	१००
			१०१	१०२	१०३	१०४
			१०५	१०६	१०७	१०८
			१०९	११०	१११	११२
			११३	११४	११५	११६
			११७	११८	११९	१२०

गोत नकदन्दी कानिनिगम की गणना १९७८

1644

जो० च० प्रकार-पत्र ४५

(नियम १०)

३३६

जोत सफावती अधिनियम की धारा २७ के अधीन तैयार की गई जाती है

सं. नं० **१५७२५१ सु०२१**

तहसील

क. श. ४

प्रमाणित

सं. नं०

कतौरी- बरात की रकम-पत्रिका	सामेदार का नाम, पितृनाम तथा निवासी स्थान	जोत प्रारम्भ होने का वर्ष	नई माटा संख्या	सं. नं०	सामेदार का नाम नामांकन की संख्या	सं. नं०
1	2 अनविभाज्य पृक्तः	3	4	5	6	7
		X	१३४	१		
			१४०	२		
		✓	१४४	२		
		✓	१४५	४		
		✓	१४०	३		
		✓	१४२	५		
		✓	१४३	६	४+६	
		X	१४६	२		
		✓	१४६	४		
		✓	१४५	४		
		✓	१६०	३		
			१६१	४		
		✓	१६६	३		
			१६६	३		
			१६८	२		

सारा पत्रिका २१५५

जो ० न० आदार-पत्र ४५

३३२

(नियम २०)

जोत नकबन्दी अधिनियम की धारा २७ के अधीन रंगार की गई खतोनी

खतोनी- बाला की क्रम-संख्या	खतेदार का नाम, पितृनाम तथा निवासी-स्थान	जोत प्रारम्भ होने का समय	गई मादा संख्या	संयोजक	खतेदार का जेठ सामान्यतः या लगान	विशेष विवरण
1		3	4	5	6	7
	धन विभागा पूर्वतः	✓	१६६	२११	३३१७	
			१६०	२११	३३५३	
			१२६	११२	३३१२	
			१२६	१०१	३३४२	
		✓	१२८	१०१	३३१७	
			१२६	१०१	३३१२	
			१६६	१०१	३३१२	
			२०९	१०१	३३१२	
			२०२	१०१	३३१२	
		✓	२०२	१०१	३३१२	
		✓	२१४	१०१	३३१२	
			२१५	१०१	३३१२	
		✓	२१८	१०१	३३१२	
		✓	२२०	१०१	३३१२	

जो ० न० आदार-पत्र ४५ (नियम २०) के अधीन रंगार की गई खतोनी

आदि प्रकाशित

1646

जो० च० प्रकार-पत्र ४५

(नियम १७)

३३५

जोत चकबन्दी अधिनियम की धारा २७ के अधीन तैयार की गई खतोनी

भा० एन० एच० ५२ सु० ए० परगा० ५ तहसील २२१ जिला ...

खतोनी- खता की कम-संख्या	खतोदार का नाम, पितृनाम तथा निवासी-स्थान	जोत प्रारम्भ होने का वर्ष	नई गाटा संख्या	क्षेत्रफल	खतोदार द्वारा जोत माफ़ी/जुर्गी या कमान	विशेष विवरण
1	2	3	4	5	6	7
	<u>एन वि० प्र० पू०</u>	✓	<u>२२१</u>	<u>५३</u>		
		✓	<u>२२३</u>	<u>५१</u>		
			<u>२२५</u>	<u>॥॥</u>		
			<u>२२६</u>	<u>१॥॥</u> <u>+१०</u>		
		✓	<u>२२८</u>	<u>॥</u> <u>२</u>		
		✓	<u>२३२</u>	<u>५</u> <u>४+६</u>		
			<u>२४२</u>	<u>५</u>		
		✓	<u>२४४</u>	<u>॥१</u>		
		✓	<u>२४५</u>	<u>१॥॥</u>		
			<u>२४६</u>	<u>४॥</u> <u>३</u>		
			<u>२४७</u>	<u>५३</u>		
			<u>३०३</u>	<u>२</u> <u>३</u>		
			<u>४१६</u>	<u>५॥॥</u> <u>३+२</u>		
			<u>५४०</u>	<u>४॥</u> <u>२</u>		

जोन नकाबन्दी जमिनिदमा हो. पाप. ...

गा. सिकवा पुर सुवर्ती ...

सतीनी- माता की कम-संख्या	सातेदार का नाम, विवनाम तथा निशाम-स्थान	जो. नं०	आ. नं०	जो. नं०	आ. नं०	विशेष विवरण
1	2	3	4	5	6	7
		योग	६४	१८६॥॥	२+५	-
		योग अरुणी १५	६४	१८६॥॥	२+५	-
		पुत्री योग राजे सुवर्दार	६४	१८६॥॥	२+५	-

जादी सुवर्दार

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प्रादेशिक का नाम, पितृनाम तथा निवास-स्थल	जोत प्रारम्भ होने का वर्ष	नई बांटा संख्या	अवकाश	कमी-बा-का-का-का-	कमी-बा-का-का-का-
1	2	3	4	5	6
प्रमाणित किया जाता है कि मैंने इस जोत-चक्राकार पत्र					
उप द्वालय प्राधिकरण को अंश रूप से जारी करवा है।					
आवश्यकता अनुसार अंशों को खरीद कर लिया गया है।					
जिस अंश को खरीद लिया है।					
प्रमाणित किया जाता है कि मैंने इस जोत-चक्राकार पत्र					
को 25 प्रादेशिक इकाओं को जोत कर लिया है।					
अपने अंश को खरीद कर आवश्यकता अनुसार					
अंशों को खरीद लिया है।					
प्रमाणित किया जाता है कि मैंने इस जोत-चक्राकार पत्र					
को 45 अंशों को खरीद कर आवश्यकता अनुसार					
अंशों को खरीद लिया है।					
प्रमाणित किया जाता है कि मैंने इस जोत-चक्राकार पत्र					
को 45 अंशों को खरीद कर आवश्यकता अनुसार					
अंशों को खरीद लिया है।					

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कार्यालय क्षेत्रीय वन 1649, कैराना रेंज शामली।

क्रमांक

कैराना, दिनांक 24/10/25

ANNEXURE-5

नोटिस

(अर्न्तगत भा0व0अधि0 1927 की धारा 72 (1) B)

सबसे

सादक पुत्र इस्माइल निवासी
अकबरपुर सुन्हेटी थाना कैराना
तहसील कैराना जिला शामली

अध्याक्षताक्षरों के संज्ञान में आया है कि आपके द्वारा ग्राम अकबरपुर सुन्हेटी तहसील कैराना जनपद शामली में स्थित उ0प्र0 वन विभाग की भूमि खरारा संख्या - 214 में अवैध रूप से भवन निर्माण किया गया है, आपको अवगत कराना है कि वन भूमि पर अतिक्रमण कर भवन निर्माण/कोई भी गैर वानिकी कार्य किया जाना भा0व0अधि0 1927 की धारा 63 के अर्न्तगत सख्त दण्डनीय अपराध है।

अतः आपसे अपेक्षा की जाती है कि जिस स्थल पर आपके द्वारा भवन निर्माण किया गया है, उक्त स्थल के अभिलेखों सहित दिनांक 10/10/25 को समय 11:00AM बजे मेरे कार्यालय में (पता- पुल छोड़ी पुल, शामली) साक्ष्यों सहित उपस्थित होकर अपनी स्थिति स्पष्ट करें, अन्यथा आपके विरुद्ध अनियोजित जांचकीकृत कर विधिक कार्यवाही प्रारम्भ कर दी जायेगी।

आज दिनांक 04/10/25 को समय लगभग 10:30AM बजे साथ उक्त नोटिस मेरे कार्यालय मोहर एवं हस्ताक्षर से जारी किया गया है।

Kairana SO 247774
EV251576248IN, IVR No: 18002656868
10-10-2025 09:05:56, Counter No. 1
To: SADAK
AKBARPUR SUNHENTI, SHAMLI, 247774
From: REGINOL FOREST OFFICER
KRN, SHAMLI, 247774
Base Amt: 19.00
To: SADAK
P.Mode: Cash
POD:No, www.indiapost.gov.in


(राजेश कुमार)
क्षेत्रीय वनाधिकारी
कैराना रेंज
शामली

1650

कार्यालय क्षेत्रीय वन अधिकारी, कैराना रेंज शामली।

पत्रांक

कैराना दिनांक 04/10/25

नोटिस

(अन्तर्गत भा0व0अधि0 1927 की धारा 72 (1) B)

सेवा में

~~वीन पुत्र इस्माईल गिमासी -
अकबरपुर सुन्हेटी थाना कैराना
तहसील कैराना जिला शामली।~~

अद्याहरनाक्षरी के संज्ञान में आया है कि आपके द्वारा ग्राम ~~अकबरपुर सुन्हेटी~~ तहसील कैराना जनपद शामली में स्थित उ0प्र0 वन विभाग की भूमि खरारा संख्या-215 में अवैध रूप से भवन निर्माण किया गया है, आपको अवगत कराना है कि वन भूमि पर अतिक्रमण कर भवन निर्माण/कोई भी गैर वानिकी कार्य किया जाना भा0व0अधि0 1927 की धारा 63 के अन्तर्गत सख्त दण्डनीय अपराध है।

अतः आपसे अपेक्षा की जाती है कि जिस स्थल पर आपके द्वारा भवन निर्माण किया गया है, उक्त स्थल के अभिलेखों सहित दिनांक 10/10/25 को समय 11:00 AM बजे मेरे कार्यालय में (पता - पुल खेड़ी पुल, शामली) साक्ष्यों सहित उपस्थित होकर अपनी स्थिति स्पष्ट करें अन्यथा आपका विस्तृत अनियोज संनिकीकृत कर विधिक कार्यवाही प्रारम्भ कर दी जायेगी।

आज दिनांक 04/10/25 का समय लगभग 10:30 AM बजे सांय उक्त नोटिस मेरे कार्यालय गोंहर एवं तहसील से जारी किया गया है।



0(राजेश कुमार)
क्षेत्रीय वनाधिकारी
कैराना रेंज
शामली

Kairana SO 247774
EU774285979IN, IVR No: 18002666866
10-10-2025 09:24:30, Counter No. 1
To: DEENU
AKBARPUR SUNENTI, SHAMLI, 247774
From: REGIONAL FOREST OFFICER
RWF, SHAMLI, 247774
Base Amt: 19.00
To: DEENU
P.Mode: Cash
POB:No, www.indiapost.gov.in

1651

कार्यालय क्षेत्रीय वन अधिकारी, कैराना रेंज शामली।

नं०

कैराना दिनांक 04/10/25

नोटिस

(अन्तर्गत भा०व०अधि० 1927 की धारा 72 (1) B ;

सेवा में

आरिफ पुत्र अकबर निवासी
अकबरपुर सुन्हेटी ग्रामा कैराना
शामली

अद्याहस्ताक्षरी के संज्ञान में आया है कि आपके द्वारा ग्राम अकबरपुर सुन्हेटी तहसील कैराना जनपद शामली में स्थित उ०प्र० वन विभाग की भूमि खरारा संख्या-214- में अवैध रूप से भवन निर्माण किया गया है, आपको अवगत कराना है कि वन भूमि पर अतिक्रमण कर भवन निर्माण/कोई भी गैर वानिकी कार्य किया जाना भा०व०अधि० 1927 की धारा 63 के अन्तर्गत संज्ञेय दण्डनीय अपराध है।

अतः आपसे अपेक्षा की जाती है कि जिस स्थल पर आपके द्वारा भवन निर्माण किया गया है, उक्त स्थल के अभिलेखों सहित दिनांक 10/10/25 को समय 11:00 बजे मेरे कार्यालय में (पता - पुल खेडी पुल, शामली) साक्ष्यों सहित उपस्थित होकर अपनी स्थिति स्पष्ट करें, अन्यथा आपके विरुद्ध अनियोजित पंजीकीकृत कर विधिक कार्यवाही प्रारम्भ कर दी जायेगी।

आज दिनांक 04/10/25 का समय लगभग 10:30 बजे सांय उक्त नोटिस मेरे कार्यालय मोहल एवं हस्ताक्षर से जारी किया गया है।

Kairana SO 247774
EU774385863IN, IVR No: 18002666868
10-10-2025 09:22:50, Counter No. 1
To: ARIF
AKBARPUR SUNHEHTI, SHAMLI, 247774
From: REGINOL FOREST OFFICER
KRN, SHAMLI, 247774
Base Amt: 19.00
To: ARIF
P. Mode: Cash
POB: No, www.indiapost.gov.in

(राजेश कुमार)
क्षेत्रीय वनाधिकारी
कैराना रेंज
शामली

1652

कार्यालय क्षेत्रीय वन अधिकारी, कैराना रेंज शामली।

पत्रांक

कैराना दिनांक 04/10/25

नोटिस

अन्तर्गत भा0व0अधि0 1927 की धारा 72 (1) B ;

सेवा से

फुरकान पुत्र शब्लर निवासी
अकबरपुर सुन्हेटी थाना कैराना
तहसील कैराना जिला शामली

अद्याहरलाक्षरी के संज्ञान में आया है कि आपके द्वारा ग्राम अकबरपुर सुन्हेटी तहसील कैराना जनपद शामली में स्थित उ0प्र0 वन विभाग की भूमि खरारा संख्या में अवैध रूप से भवन निर्माण किया गया है, आपको अवगत कराना है कि वन भूमि पर अतिक्रमण कर भवन निर्माण/कोई भी गैर वानिकी कार्य किया जाना भा0व0अधि0 1927 की धारा 63 के अन्तर्गत सख्त दण्डनीय अपराध है।

अतः आपसे अपेक्षा की जाती है कि जिस स्थल पर आपके द्वारा भवन निर्माण किया गया है, उक्त स्थल को अभिलेखों सहित दिनांक 10/10/25 को समय 11:00AM बजे मेरे कार्यालय में (पता- पुत्र खेडी पुल, शामली) सख्तों सहित उपस्थित होकर अपनी स्थिति स्पष्ट करें, अन्यथा आपके विरुद्ध अनियंत्रित की-कीकृत कर विधिक कार्यवाही प्रारम्भ कर दी जायेगी।

आज दिनांक 04/10/25 को समय लगभग 10:30AM बजे साथ उक्त नोटिस मेरे कार्यालय मोहल सभ तहसील से जारी किया गया है।




श(राजेश कुमार)
क्षेत्रीय वनाधिकारी
कैराना रेंज
शामली

Kairana SO 247774
EU195565855IN, IVR No: 18002666868
10-10-2025 09:01:15, Counter No. 11300
To: FURKAN
AKBARPUR SUNHEZI, SHAMLI, 247774
From: REGIONAL FOREST OFFICER
KRN, SHAMLI, 247774
Base Amt: 19.00
To: FURKAN
P.Mode: Cash
POD:No, www.indiapost.gov.in

1653

कार्यालय क्षेत्रीय वन अधिकारी, कैराना रेंज शामिली।

पत्रांक

कैराना दिनांक 04/10/25

नोटिस

(अन्तर्गत भा0व0अधि0 1927 की धारा 72 (1) B)

सेवा में

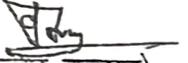
~~ताहिर पुत्र जवरदीन मीवासी
अकबरपुर सुन्हेटी थाना कैराना
तहसील कैराना जिला शामिली~~

अदाहरताक्षरों के संज्ञान में आया है कि आपके द्वारा ग्राम ~~अकबरपुर सुन्हेटी~~ तहसील कैराना जनपद शामिली में स्थित उ0प्र0 वन विभाग की भूमि खसरा संख्या-214 में अवैध रूप से भवन निर्माण किया गया है, आपको अवगत कराना है कि वन भूमि पर अतिक्रमण कर भवन निर्माण/कोई भी और वानिकी कार्य किया जाना भा0व0अधि0 1927 की धारा 63 के अन्तर्गत सजाय दण्डनीय अपराध है।

अतः आपसे अपेक्षा की जाती है कि जिस स्थल पर आपके द्वारा भवन निर्माण किया गया है, उक्त स्थल को अभिलेखों सहित दिनांक 10/10/25 को समय 11:00AM बजे मेरे कार्यालय में (पता - पुत्र खेडी पुल, शामिली) साक्ष्यों सहित उपस्थित होकर अपनी स्थिति स्पष्ट करें, अन्यथा आपके विरुद्ध अनियोजित पैनलकीकृत कर विधिक कार्यवाही प्रारम्भ कर दी जायेगी।

आज दिनांक 04/10/25 का सन्धय लगभग 10:30AM बजे साथ उक्त नोटिस मेरे कार्यालय मोहोर में तहसील से जारी किया गया है।

Kairana SO 247774
EU774285758IN, IVR No: 18002666868
10-10-2025 09:23:40, Counter No. 1
To: TAHIR
AKBARPUR SUNENTI, SHAMLI, 247774
From: REGINOL FOREST OFFICER
KRN, SHAMLI, 247774
Base Amt: 19.00
To: TAHIR
P.Mode: Cash
POD:No, www.indiapost.gov.in


श (राजेश कुमार)
क्षेत्रीय वनाधिकारी
कैराना रेंज
शामली

कार्यालय क्षेत्रीय वन अधिकारी, कैराना रेंज शामली।

पत्रांक

कैराना दिनांक 04/10/25

नोटिस

(अर्न्तगत भा0ब0अधि0 1927 की धारा 72 (1) B)

सेवा में

प्रदीप पुत्र लोती निवासी अकबरपुर
सुन्देही थाना कैराना जिला शामली।

अद्यावत तक के संज्ञान में आया है कि आपके द्वारा ग्राम अकबरपुर सुन्देही तहसील कैराना जनपद शामली में स्थित उ0प्र0 वन विभाग की भूमि खरारा संख्या 219 में अवैध रूप से भवन निर्माण किया गया है, आपको अवगत कराना है कि वन भूमि पर अतिक्रमण कर भवन निर्माण/कोई भी और दानिकी कार्य किया जाना भा0ब0अधि0 1927 की धारा 63 के अर्न्तगत सजाय दण्डनीय अपराध है।

अतः आपसे अपेक्षा की जाती है कि जिस स्थल पर आपके द्वारा भवन निर्माण किया गया है, उक्त स्थल के अभिलेखों सहित दिनांक 10/10/25 को समय 11:00AM बजे मेरे कार्यालय में (पता - पुला खेड़ी पुल, शामली) साक्ष्यों सहित उपस्थित होकर अपनी स्थिति स्पष्ट करें अन्यथा आपके विरुद्ध अभियोग पेश कीकृत कर विधिक कार्यवाही प्रारम्भ कर दी जायेगी।

आज दिनांक 04/10/25 को समय लगभग 10:30AM बजे साथ उक्त नोटिस मेरे कार्यालय मोहल एवं दरवाजर से जारी किया गया है।

Kairana SO 247774
EU774386002IN, IVR No: 18002666868
10-10-2025 09:20:48, Counter No. 1
To: PARDEEP
AKBARPURSUNDEHI, SHAMLI, 247774
From: REGIONAL FOREST OFFICER
RFR, SHAMLI, 247774
Base Amt: 19.00
To: PARDEEP
P.Mode: Cash
POD:No, www.indiapost.gov.in


(राजेश कुमार)
क्षेत्रीय वनाधिकारी
कैराना रेंज
शामली

1655

फार्म H-2 (नये) किराना

शामली

कार्यालय क्षेत्रीय वन अधिकारी, कैराना रेंज शामली।

पत्रांक

कैराना दिनांक 04/10/15

नोटिस

(अन्तर्गत भा0व0अधि0 1927 की धारा 72 (1) B)

सेवा में

राममेहर पुत्र शौरी निवासी
अकबरपुर सुन्हेटी थाना कैराना
तहसील कैराना जिला शामली

अधाहरनाक्षरी के संज्ञान में आया है कि आपके द्वारा ग्राम अकबरपुर सुन्हेटी तहसील कैराना जनपद शामली में स्थित 30प्र0 वन विभाग की भूमि खरारा संख्या-120 में अवैध रूप से भवन निर्माण किया गया है, आपको अवगत कराना है कि वन भूमि पर अतिक्रमण कर भवन निर्माण/कोई भी पर वानिकी कार्य किया जाना भा0व0अधि0 1927 की धारा 83 के अन्तर्गत सख्त दण्डनीय अपराध है।

अतः आपसे अपेक्षा की जाती है कि जिस स्थल पर आपके द्वारा भवन निर्माण किया गया है, सक्त स्थल के अभिलेखी सहित दिनांक 10/10/15 को समय 11:00AM बजे मेरे कार्यालय में (पता - पूरु खेड़ी पुल, शामली) साक्षात् सहित उपस्थित होकर अपनी स्थिति स्पष्ट करें, अन्यथा आपके विरुद्ध अनियोजित कार्यवाही कर विधिक कार्यवाही प्रारम्भ कर दी जावेगी।

आज दिनांक 4/10/15 को समय लगभग 10:30AM बजे साथ उक्त नोटिस मेरे कार्यालय मोहल एवं तहसील से जारी किया गया है।

Kairana SO 247774
EU774385996IN, IVP no: 18002666868
10-10-2025 09:21.20, Counter No. 1
To: RAMMEHER
AKBARPUR SUNHENTI, SHAMLI, 247774
From: REGIONAL FOREST OFFICER
RFR, SHAMLI, 247774
Base Amt: 19.00
To: RAMMEHER
P.Mode: Cash
POD:No, www.indiapost.gov.in

(राजेश कुमार)
क्षेत्रीय वनाधिकारी
कैराना रेंज
शामली

कार्यालय क्षेत्रीय वन अधिकारी, कैराना रेंज शामली।

पत्रांक /

कैराना दिनांक 04/10/25

नोटिस

(अर्न्तगत भा0व0अधि0 1927 की धारा 72 (1) B)

संज्ञा में

कृष्ण पुत्र आभा निवारी
अकबरपुर सुन्हेटी थाना कैराना
तहसील कैराना जिला शामली।

अद्यावतक के संज्ञान में आय है कि आपके द्वारा ग्राम अकबरपुर सुन्हेटी तहसील कैराना जनपद शामली में स्थित 3050 वन विभाग की भूमि खरारा संख्या 215 में अवैध रूप से भवन निर्माण किया गया है, आपको अवगत कराना है कि वन भूमि पर अतिक्रमण कर भवन निर्माण/कोई भी प्रकार वानिकी कार्य किया जाना भा0व0अधि0 1927 की धारा 63 के अर्न्तगत सख्त दण्डनीय अपराध है।

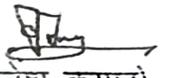
अतः आपसे अपेक्षा की जाती है कि जिस स्थल पर आपके द्वारा भवन निर्माण किया गया है, सबत स्थल के अधिलेखन सहित दिनांक 10/10/25 को समय 11:30 AM बजे मेरे कार्यालय में (पता - पुल खेड़ी, पुल, शामली) साक्ष्य सहित उपस्थित होकर अपनी स्थिति स्पष्ट करें, अन्यथा आपके विरुद्ध अनियोजित सौमिकीकृत कर विधिक कार्यवाही प्रारम्भ कर दी जायेगी।

आज दिनांक 04/10/25 को समय लगभग 10:30 AM बजे साथ उक्त नोटिस मेरे कार्यालय मोहल नर्म हस्ताक्षर से जारी किया गया है।

Kairana SO 247774

EV251576265IN, IVR No: 18002665868
10-10-2025 09:07:52, Counter No. 1

To: KRISHAN
AKBARPUR SUNHENTI, SHAMLI, 247774
From: REGINOL FOREST OFFICER
KRN, SHAMLI, 247774
Base Amt: 19.00
To: KRISHAN
P.Mode: Cash
POD:No, www.indiapost.gov.in


श. (राजेश कुमार)
क्षेत्रीय वनाधिकारी
कैराना रेंज
शामली

कार्यालय क्षेत्रीय वन अधिकारी, कैराना रेंज शामली।

पत्रांक

कैराना दिनांक 04/10/25

नोटिस

(अर्न्तगत भा0ब0अधि0 1927 की धारा 72 (1) B)

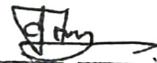
सेवा में

इलियास पुत्र कुमकी निवासी
अकबरपुर सुन्हेटी थाना कैराना
तहसील कैराना जिला शामली

अद्याहरनाभर के संज्ञान में आय है कि आपके द्वारा ग्राम - अकबरपुर सुन्हेटी तहसील कैराना जन्मद शामली में स्थित उ0प्र0 वन विभाग की भूमि खसरा संख्या - 294 में अवैध रूप से भवन निर्माण किया गया है, आपको अवगत कराना है कि वन भूमि पर अतिक्रमण कर भवन निर्माण/कोई भी रीर वानिकी कार्य किया जाना भा0ब0अधि0 1927 की धारा 83 के अर्न्तगत सख्त दण्डनीय अपराध है

अतः आपसे अपेक्षा की जाती है कि जिस स्थल पर आपके द्वारा भवन निर्माण किया गया है, सबत स्थल के अभिलेखों सहित दिनांक 10/10/25 को समय 11:00 बजे मेरे कार्यालय में (पता - पुल खेडी पुल, शामली) साक्ष्यों सहित उपस्थित होकर अपनी स्थिति स्पष्ट करें, अन्यथा आपके विरुद्ध अभियोग पंजीकृत कर विधिक कार्यवाही प्रारम्भ कर दी जायेगी।

आज दिनांक 04/10/25 का सन्ध लगभग 10:30AM बजे सांय उक्त नोटिस मेरे कार्यालय मोहर पर उपरोक्त से जारी किया गया है।


राजेश कुमार
क्षेत्रीय वनाधिकारी
कैराना रेंज
शामली

Kairana SO 247774
EU251576129IN, IVR No: 18002666868
10-10-2025 09:05:26, Counter No. 1
To: ILIYASH
AKBARPUR SUNEHTI, SHAMLI, 247774
From: REGIONAL FOREST OFFICER
RFN, SHAMLI, 247774
Base Amt: 19.00
To: ILIYASH
P. Mode: Cash
POB: No, www.indiapost.gov.in

शामली।

कार्यालय क्षेत्रीय वन अधिकारी, कैराना रेंज शामली।

पत्रांक

कैराना दिनांक 09/10/25

नोटिस

(अन्तर्गत भा0व0अधि0 1927 की धारा 72 (1) B ;

ज्ञात है

नौशाप पुत्र शास्त्रकार निवासी -
अकबरपुर सुन्हेटी, थाना कैराना
तहसील कैराना जिला शामली

अध्याहस्ताधरे के संज्ञान में आया है कि आपके द्वारा ग्राम अकबरपुर सुन्हेटी तहसील कैराना जनपद शामली में स्थित उ0प्र0 वन विभाग की भूमि खरारा संख्या 214 में अवैध रूप से भवन निर्माण किया गया है, आपको अवगत कराना है कि वन भूमि पर अतिक्रमण कर भवन निर्माण/कोई भी पर वानिकी कार्य किया जाना भा0व0अधि0 1927 की धारा 63 के अन्तर्गत सजाय दण्डनीय अपराध है।

अतः आपको अपेक्षा की जाती है कि जिला स्थल पर आपके द्वारा भवन निर्माण किया गया है, उक्त स्थल को अभिलेखों सहित दिनांक 10/10/25 को समय 11:00AM बजे मेरे कार्यालय में (पता - पुल खेडी पुल, शामली) सादर सहित उपस्थित होकर अपनी स्थिति स्पष्ट करें, अन्यथा आपके विरुद्ध अनिच्छित कानूनी कृत कर विधिक कार्यवाही प्रारम्भ कर दी जायेगी।

आज दिनांक 09/10/25 को समय लगभग 10:30AM बजे साँच उक्त नोटिस मेरे कार्यालय गेहर रॉड हस्ताक्षर से जारी किया गया है।

Kairana SO 247774
EU251576115IN, IVR No: 18002666868
10-10-2025 09:04:59, Counter No. 1
To: NOSAD
AKBARPUR SUNHETI, SHAMLI, 247774
From: REGINOL FOREST OFFICER
KRN, SHAMLI, 247774
Base Amt: 19.00
To: NOSAD
P.Mode: Cash
POD:No, www.indiapost.gov.in


0(राजेश कुमार)
क्षेत्रीय वनाधिकारी
कैराना रेंज
शामली

फॉर्म M-2 (पुनः)
खण्ड (डिवीजन) शामिल
दिनांक 04/10/25 1659
परिधि (सर्किल) सहायपुर

शामली।

कार्यालय क्षेत्रीय वन अधिकारी, कैराना रेंज शामिल।

पत्रांक

कैराना दिनांक 04/10/25

नोटिस

अन्तर्गत भा0ब0अधि0 1927 की धारा 72 (1) B)

सेवा में

राजीव पुत्र दलसिंह निवासी
अकबरपुर सुन्ही थाना कैराना
तहसील कैराना, जिला शामिल

अध्याहस्ताक्षरों के संज्ञान में आया है कि आपके द्वारा ग्राम अकबरपुर सुन्ही तहसील कैराना जनपद शामिल में स्थित 8090 वन विभाग की भूमि खरसा संख्या - 218 में अवैध रूप से भवन निर्माण किया गया है, आपको अवगत कराना है कि वन भूमि पर अतिक्रमण कर भवन निर्माण/कोई भी और वानिकी कार्य किया जाना भा0ब0अधि0 1927 की धारा 83 के अन्तर्गत सख्त दण्डनीय अपराध है।

अतः आपसे अपेक्षा की जाती है कि जिस स्थल पर आपके द्वारा भवन निर्माण किया गया है, उक्त स्थल के अभिलेखों सहित दिनांक 10/10/25 को समय 11:00 AM बजे मेरे कार्यालय में (पता - पुल खेडी पुल, शामिल) साक्ष्यों सहित उपस्थित होकर अपनी स्थिति स्पष्ट करें, अन्यथा आपके विरुद्ध अनिच्छित कानूनी कार्यवाही प्रारम्भ कर दी जायेगी।

आज दिनांक 04/10/25 को समय लगभग 10:30 AM बजे राय उक्त नोटिस मेरे कार्यालय मोहल एवं हस्ताक्षर से जारी किया गया है।



(राजेश कुमार)
क्षेत्रीय वनाधिकारी
कैराना रेंज
शामली

Kairana SO 247774
EU251576146IN, IVR No: 18002666868
10-10-2025 09:07:08, Counter No. 1
To: RAJIVE
AKBARPUR SUREHTI, SHAMLI, 247774
From: REGINOL FOREST OFFICER
RRE, SHAMLI, 247774
Base Amt: 19.00
To: RAJIVE
P.Mode: Cash
POD:No, www.indiapost.gov.in

1660

कार्यालय क्षेत्रीय वन अधिकारी, कैराना रेंज शामली।

पत्रांक

कैराना दिनांक 04/10/25

नोटिस

(अन्तर्गत भा0व0अधि0 1927 की धारा 72 (1) B)

सेवा में

हरिया पुत्र रामराम निवासी
अकबरपुर सुन्हेटी थाना कैराना
तहसील कैराना जिला शामली

अद्याहस्ताक्षरी के संज्ञान में आया है कि आपके द्वारा ग्राम अकबरपुर सुन्हेटी तहसील कैराना जनपद शामली में स्थित उ0प्र0 वन विभाग की भूमि खरारा संख्या-218 में अवैध रूप से भवन निर्माण किया गया है, आपको अवगत कराना है कि वन भूमि पर अतिक्रमण कर भवन निर्माण/कोई भी गैर वानिकी कार्य किया जाना भा0व0अधि0 1927 की धारा 83 के अन्तर्गत सजाय दण्डनीय अपराध है।

अतः आपसे अपेक्षा की जाती है कि जिस स्थल पर आपके द्वारा भवन निर्माण किया गया है, उक्त स्थल के अभिलेखों सहित दिनांक 10/10/25 को समय 11:00AM बजे मेरे कार्यालय में (पता- पुत्र खेडी पुल, शामली) साक्ष्यों सहित उपस्थित होकर अपनी स्थिति स्पष्ट करें, अन्यथा आपके विरुद्ध अनियंत्रित कार्यवाही प्रारम्भ कर दी जायेगी।

आज दिनांक 04/10/25 को समय लगभग 10:30AM बजे सांय उक्त नोटिस मेरे कार्यालय मोहल एवं हस्ताक्षर से जारी किया गया है।


र(राजेश कुमार)
क्षेत्रीय वनाधिकारी
कैराना रेंज
शामली

Kairana SO 247774
EU195565878IN, IVR No: 18002666868
10-10-2025 09:02:17, Counter No. 1
To: HARIA
AKBARPUR SUNHEETI, SHAMLI, 247774
From: REGIONAL FOREST OFFICER
KRN, SHAMLI, 247774
Base Amt: 19.00
To: HARIA
P.Mode: Cash
POD:No, www.indiapost.gov.in

1661

फार्म H-2 (जुर्म) किताब ANNEXURE-6

वन विभाग उ०प्र० परिधि (सर्किल) सहारनपुर खण्ड (डिवीजन) शाम्ली

अन्य अपराध भारतीय वन अधिनियम प्रसूचना (रिपोर्ट) सं० दिनांक 04/10/95 (अधि क्षेत्र रेंक)

192 सं० द्वारा 26 व 63 का अन्वयित R.G. No - 30/25-26 क्र. सं० 10 D.O. No - 53/2025-26 क्रम सं० 17

- 1- नाम, पिता का नाम व पूरा पता सहित :-
- 1. इस्लाम पुत्र साबिर 2. इमरान पुत्र आलमदीन 3. कमीर पुत्र हुसना 4. खमी पुत्र पौदा 5. जाबिर पुत्र अलीहसन 6. अकबर पुत्र जहूर 7. इकबाल पुत्र मुदा 8. अलीशान पुत्र ठनीफ 9. खकमीन पुत्र अब्दर 10. मोतीराम पुत्र समेरा 11. जयपाल पुत्र पट्टु 12. राजकुमार पुत्र मलखान 13. राममैहर पुत्र मोरी 14. हरिया पुत्र रामशरण 15. ओमवीर पुत्र घुम्री 16. सदीप पुत्र लोदी शेष अभियुक्तों के नाम छूट के पिछे संकित है।

1- साक्षी का नाम पता :- 1. श्री अशोक कुमार स्युन्तम वैतन कमी 2. राजीव वर्मा हका लेखापाल 3. श्री बिजेन्द्र सर्वेपर 4. मंगता दैनिक श्रमिक ।

3- कथित अपराध का पूरा विवरण :- अकबरपुर सुन्टी वन ब्लॉक के खसरा नं० 90, 161, 120, 220, 221, 4-1 दिनांक :- 215, 223, 228, 218, 214, 294, 232, खसरो पर सर्वेच अतिक्रमण कर पकका निमीष करना।

4- मूल्य :-

5- चालान और अनुसंधान (इन्वेस्टिगेशन) विभागीय कार्यवाही का पूरा विवरण :-

[Handwritten signature and stamp]
Stamp
03-10-25

6- प्रसूचना (रिपोर्ट) के ब्यौरे और प्रभाग आदि का उल्लेख :- महोदय

सादर निवेदन कर अज्ञात करना ठीकी माठ त्पामलय एन०जी०डी०न्डी दिल्ली में दापर वाद सं० 915 ए/2024 के संबंध में राजस्व विभाग हका लेखापाल श्री राजीव वर्मा व विभागीय सर्वेपर श्री विजेन्द्र सिंह द्वारा अकबरपुर सुन्टी वन ब्लॉक के खसरा नं०-90, 161, 41, 120, 220, 221, 215, 223, 228, 218, 214, 294, 232 का संयुक्त सर्वे पैमाईश कराई गई ली पाया गया की उक्त अभियुक्तों के द्वारा खसरा नं० 90 कुल रकबा 0.5430 हेक्टेयर में से 0.5430 हेक्टेयर वन भूमि पर भी अभियुक्त शरा पुत्र किताब 3 फुरकान पुत्र इकबाल के द्वारा व खसरा नं०-232 कुल रकबा 1.0680 हेक्टेयर में से 0.0200 हेक्टेयर वन भूमि पर अभियुक्त 1. इस्लाम पुत्र साबिर के द्वारा व खसरा नं०-220 कुल रकबा 0.0200 हेक्टेयर में से 0.0200 हेक्टेयर वन भूमि पर अभियुक्त इमरान पुत्र आलमदीन के द्वारा व खसरा नं०-221 कुल रकबा 0.0820 हेक्टेयर में से 0.0820 हेक्टेयर वन भूमि पर अभियुक्त 1. कमीर पुत्र हुसना 2. खमी पुत्र पौदा के द्वारा व खसरा नं०-215 कुल रकबा 3.2060 हेक्टेयर में 0.085 हेक्टेयर वन भूमि पर अभियुक्तों 1. जाबिर पुत्र अलीहसन 2. अकबर पुत्र जहूर 3. फुल्लण पुत्र आमा के द्वारा व खसरा नं०-120 कुल रकबा 0.1640 हेक्टेयर में से 0.1640 हेक्टेयर वन भूमि पर अभियुक्तों 1. मोतीराम पुत्र समेरा 2. जयपाल पुत्र पट्टु 3. रामकुमार पुत्र मलखान 4. राममैहर पुत्र पुत्र मोरी के द्वारा व खसरा नं०-218 कुल रकबा 0.1020 हेक्टेयर में से 0.1020 हेक्टेयर वन भूमि पर अभियुक्तों 1. हरिया पुत्र रामशरण 2. ओमवीर पुत्र घुम्री 3. सदीप पुत्र लोदी 4. फुरकान पुत्र अकबर 5. राजीव पुत्र धलसिंह के द्वारा व खसरा नं०-228 कुल रकबा 0.1220 हेक्टेयर में से 0.0150 हेक्टेयर वन भूमि पर अभियुक्त 1. मनाब पुत्र हसन के द्वारा व खसरा नं० 214 कुल रकबा 0.4300 हेक्टेयर में से 0.4300 हेक्टेयर वन भूमि पर अभियुक्तों

निधिन कुमार
(निधिन कुमार 22) पिन०

- 17. पुरकम पुत्र अकबर 18 राजीव पुत्र चलासिंह 19 मनाब पुत्र टंडन 20 गहिर पुत्र जवरदीन
- 21 नौशाद पुत्र अकबर 22 आरिफ पुत्र अकबर 23 राशिद पुत्र स्क्रमदीन 24 शादा पुत्र इस्माईल
- 25 दिन पुत्र इस्माईल 26 इबियास पुत्र मुलकी 27 अफसर पुत्र नदमुदर गहिर पुत्र सुवेमान
- 28 आसिन राज पुत्र जमाल 29 इबियास पुत्र शेरजंगा 30 इस्लाम पुत्र यामीन 31 मुंशी पुत्र मंजुर
- 32 याकुब पुत्र रियाज 33 इब्राहिम गण-अकबरपुर हुंदाई पाना कैराना तहसील कैराना जिला शाहसी

किसम संख्या 1 का शेष विवरण

1. गहिर पुत्र जवरदीन 2. नौशाद पुत्र अकबर 3. आरिफ पुत्र अकबर 4. सादक पुत्र इस्माईल के द्वारा व खसरा नं० 215 कुल रकबा 3.9060 हेक्टेयर में से 0.0660 हेक्टेयर का भूमि पर पीनु पुत्र इस्माईल के द्वारा व खसरा नं०-294 कुल रकबा 0.1130 हेक्टेयर में से 0.1120 हेक्टेयर का भूमि पर अभियुक्तों 1. इबियास पुत्र मुलकी 2. अकसर पुत्र शादा के द्वारा व खसरा नं० 43 कुल रकबा 0.2470 हेक्टेयर में से 0.2470 हेक्टेयर का भूमि पर अभियुक्तों 1. गहिर पुत्र सुवेमान 2. कलीबखान पुत्र जमाल 3. इबियास पुत्र शेरजंगा 4. इस्लाम पुत्र यामीन के द्वारा व खसरा नं० 90 कुल रकबा 0.85430 हेक्टेयर में से 0.5430 हेक्टेयर का भूमि पर अभियुक्त 1. आशा पुत्र इमरान 2. इब्राहिम गण पुत्र शेर के द्वारा व खसरा नं०-293 कुल रकबा 0.0610 हेक्टेयर में से 0.0610 हेक्टेयर का भूमि पर अभियुक्तों 1. मुंशी पुत्र मंजुर 2. याकुब पुत्र रियाज निवासी गण-अकबरपुर हुंदाई तहसील जिला शाहसी के द्वारा व खसरा नं०-20 वर्षी से 0-पादा सम्पत्ति से उक्त खसरा पर अधिच कब्जा कर मंजूर निमापि कर रहा है।

उक्त अभियुक्तों का यह कुल भारतीय कानून नियम-1924 की चारा 268 638 के अन्तर्गत दखलीय आराह है।

अतः प्रथम सूचना रिपोर्ट श्रीमान जी की सेवाने आवश्यक कार्यवाही हेतु सादर प्रेषित है।

प्रबन्धक

महोदय

वन अपराध की मूल सूची सूचनाधी एवं आवश्यक कार्यवाही हेतु सादर प्रेषित है।

प्रबन्धक

विदिन ठाकरे

(विदिन ठाकरे व २०)

विदिन ठाकरे अधिकारी
कैराना रेंज (शाहसी)

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PETITIONER:
T.N. GODAVARMAN THIRUMULKPAD

ANNEXURE-7

Vs.

RESPONDENT:
UNION OF INDIA & ORS.

DATE OF JUDGMENT: 12/12/1996

BENCH:
J.S. VERMA, B.N. KIRPAL

ACT:

HEADNOTE:

JUDGMENT:

(With W.P.(Civil) No. 171/96)
O R D E R

In view of the great significance of the points involved in these matters, relating to the protection and conservation of the forests throughout the country, it was considered necessary that the Central Government as well as the Governments of all the States are heard. Accordingly, notice was issued to all of them. We have heard the learned Attorney General for the Union of India, learned counsel appearing for the States and the parties/applicants and, in addition, the learned Amicus Curiae, Shri H.N. Salve, assisted by Sarvashri U. U. Lalit, Mahender Das and P.K. Manohar. After hearing all the learned counsel, who have rendered very able assistance to the court, we have formed the opinion that the matters require a further indepth hearing to examine all the aspects relating to the National Forest Policy. For this purpose, several points which emerged during the course of the hearing require further study by the learned counsel and, therefore, we defer the continuation of this hearing for some time to enable the learned counsel to further study these points.

However, we are of the opinion that certain interim directions are necessary at this stage in respect of some aspects. We have heard the learned Attorney General and the other learned counsel on these aspects.

It has emerged at the hearing, that there is a misconception in certain quarters about the true scope of the Forest Conservation Act, 1980 (for short the 'Act') and the meaning of the word "forest" used therein. There is also a resulting misconception about the need of prior approval of the Central Government, as required by Section 2 of the Act, in respect of certain activities in the forest area which are more often of a commercial nature. It is necessary to clarify that position.

The Forest Conservation Act, 1980 was enacted with a view to check further deforestation which ultimately results in ecological imbalance; and therefore, the provisions made therein for the conservation of forests and fore matters connected therewith, must apply to all forests irrespective of the nature of ownership or classification thereof. The

word "forest: must be understood according to its dictionary meaning. This description cover all statutorily recognised forests, whether designated as reserved, protected or otherwise for the purpose of Section 2(i) of the Forest Conservation Act. The term "forest land", occurring in Section 2, will not only include "forest" as understood in the dictionary sense, but also any area recorded as forest in the Government record irrespective of the ownership. This is how it has to be understood for the purpose of Section 2 of the Act. The provisions enacted in the Forest Conservation Act, 1980 for the conservation of forests and the matters connected therewith must apply clearly to all forests so understood irrespective of the ownership or classification thereof. This aspect has been made abundantly clear in the decisions of this Court in *Ambica Quarry Works and ors. versus State of Gujarat and ors.* (1987 (1) SCC 213), *Rura' Litigation and Entitlement Kendra versus State of U.P.* (1989 Suppl. (1) SCC 504), and recently in the order dated 29th November, 1996 in *W.P.(C) No.749/95 (Supreme Court Monitoring Committee vs. Mussorie Dehradun Development Authority and ors.)*. The earlier decision of this Court in *State of Bihar Vs. BanshiRam Modi and ors.* (1985 (3) SCC 643) has, therefore, to be understood in the light of these subsequent decisions. We consider it necessary to reiterate this settled position emerging from the decisions of this court to dispel the doubt, if any, in the perception of any State Government or authority. This has become necessary also because of the stand taken on behalf of the State of Rajasthan, even at this late stage, relating to permissions granted for mining in such area which is clearly contrary to the decisions of this court. It is reasonable to assume that any State Government which has failed to appreciate the correct position in law so far, will forthwith correct its stance and take the necessary remedial measures without any further delay.

We further direct as under:-

I. General:

1. In view of the meaning of the word "forest" in the Act, it is obvious that prior approval of the Central Government is required for any non-forest activity within the area of any "forest". In accordance with Section 2 of the Act, all on-going activity within any forest in any State throughout the country, without the prior approval of the Central Government, must cease forthwith. It is, therefore, clear that the running of saw mills of any kind including veneer or ply-wood mills, and mining of any mineral are non-forest purposes and are, therefore, not permissible without prior approval of the Central Government. Accordingly, any such activity is prima facie violation of the provisions of the Forest Conservation Act, 1980. Every State Government must promptly ensure total cessation of all such activities forthwith.

2. In addition to the above, in the tropical wet ever-green forests of Tirap and Changlang in the State of Arunachal Pradesh, there would be a complete ban on felling of any kind of trees therein because of their particular significance to maintain ecological balance needed to preserve bio-diversity. All saw mills, veneer mills and ply-wood mills in Tirap and Changlang in Arunachal Pradesh and within a distance of 100 Kms. from its border, in Assam, should also be closed immediately. The State Governments of Arunachal Pradesh and Assam must ensure compliance of this direction.

3. The felling of trees in all forests is to remain suspended except in accordance with the Working Plans of the

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State Governments, as approved by the Central Government. In the absence of any Working Plan in any particular State, such as Arunachal Pradesh, where the permit system exists, the felling under the permits can be done only by the Forest Department of the State Government or the State Forest Corporation.

4. There shall be a complete ban on the movement of cut trees and timber from any of the seven North-Eastern States to any other State of the country either by rail, road or water-ways. The Indian Railways and the State Governments are directed to take all measures necessary to ensure strict compliance of this direction. This ban will not apply to the movement of certified timber required for defence or other Government purpose. This ban will also not affect felling in any private plantation comprising of trees planted in any area which is not a forest.

5. Each State Government should constitute within one month an Expert Committee to:

- (i) Identify areas which are "forests", irrespective of whether they are so notified, recognised or classified under any law, and irrespective of the ownership of the land of such forest;
- (ii) identify areas which were earlier forests but stand degraded, denuded or cleared; and
- (iii) identify areas covered by plantation trees belonging to the Government and those belonging to private persons.

6. Each State Government should within two months, file a report regarding:-

- (i) the number of saw mills, veneer and plywood mills actually operating within the State, with particulars of their real ownership;
- (ii) the licensed and actual capacity of these mills for stock and sawing;
- (iii) their proximity to the nearest forest;
- (iv) their source of timber.

7. Each State Government should constitute within one month, an Expert Committee to assess:

- (i) the sustainable capacity of the forests of the State qua saw mills and timber based industry;
- (ii) the number of existing saw mills which can safely be sustained in the State;
- (iii) the optimum distance from the forest, qua that State, at which the saw mill should be located.

8. The Expert Committees so constituted should be requested to give its report within one month of being constituted.

9. Each State Government would constitute a Committee comprising of the Principal Chief Conservator of Forests and another Senior Officer to oversee the compliance of this order and file status reports.

II. FOR THE STATE OF JAMMU & KASHMIR:

1. There will be no felling of trees permitted in any

"forest", public or private. This ban will not affect felling in any private plantations comprising of trees planted by private persons or the Social Forestry Department of the State of Jammu & Kashmir and in such plantations, felling will be strictly in accordance with law.

2. In 'forests', the State Government may either departmentally or through the State Forest Corporation remove fallen trees or fell and remove diseased or dry standing timber, and that only from areas other than those notified under the Jammu & Kashmir Wild Life Protection Act, 1978 or any other law banning such felling or removal of trees.

3. For this purpose, the State Government will constitute an Expert Committee comprising of a representative being an IFS Officer posted in the State of Jammu & Kashmir, a representative of the State Government, and two private experts of eminence and the Managing Director of the State Forest Corporation (as Member Secretary) who will fix the qualitative and quantitative norms for the felling of fallen trees, diseased and dry standing trees. The State shall ensure that the trees so felled and removed by it are strictly in accordance with these norms.

4. Any felling of trees in forest or otherwise or any clearance of land for execution of projects, shall be in strict compliance with the Jammu & Kashmir Forest Conservation Act, 1990 and any other laws applying thereto. However, any trees so felled, and the disposal of such trees shall be done exclusively by the State Forest Corporation and no private agency will be permitted to deal with this aspect. This direction will also cover the submerged areas of the THEIN Dam.

5. All timber obtained, as aforesaid or otherwise, shall be utilised within the State, preferably to meet the timber and fuel wood requirements of the local people, the Government and other local institutions.

6. The movement of trees or timber (sawn or otherwise) from the State shall, for the present, stand suspended, except for the use of DGS & D, Railways and Defence. Any such movement for such use will -

- a) be effected after due certification, consignment-wise made by the Managing Director of the State Corporation which will include certification that the timber has come from State Forest Corporation sources; and
- b) be undertaken by either the Corporation itself, the Jammu & Kashmir Forest Department or the receiving agency.

7. The State of Jammu & Kashmir will file, preferably within one month from today, a detailed affidavit specifying the quantity of timber held by private persons purchased from State Forest Corporation Depots for transport outside the State (other than for consumption by the DGS & D, Railways and Defence). Further directions in this regard may be considered after the affidavit is filed.

8. No saw mill, veneer or plywood mill would be permitted to operate in this State at a distance of less than 8 Kms. from the boundary of any demarcated forest areas. Any existing mill falling in this belt should be relocated forthwith.

III. FOR THE STATE OF HIMACHAL PRADESH AND THE HILL REGIONS OF THE STATES OF UTTAR PRADESH AND WEST BENGAL:

1. There will be no felling of trees permitted in any

forest, public or private. This ban will not affect felling in any private plantation comprising of trees planted in any area which is not a 'forest'; and which has not been converted from an earlier "forest". This ban will not apply to permits granted to the right holders for their bonafide personal use in Himachal Pradesh.

2. In a 'forest', the State Government may either departmentally or through the State Forest Corporation remove fallen trees or fell and remove diseased or dry standing timber from areas other than those notified under Section 18 or Section 35 of the Wild Life Protection Act, 1972 or any other Act banning such felling or removal of trees.

3. For this purpose, the State Government is to constitute an expert Committee comprising a representative from MOEF, a representative of the State Government, two private experts of eminence and the MD of the State Forest Corporation (as Member Secretary), who will fix the qualitative and quantitative norms for the felling of fallen trees and diseased and standing timber. The State shall ensure that the trees so felled and removed are in accordance with these norms.

4. Felling of trees in any forest or any clearance of forest land in execution of projects shall be in strict conformity with the Forest Conservation Act, 1980 and any other laws applying thereto. Moreover, any trees so felled, and the disposal of such trees shall be done exclusively by the State Forest Corporation and no private agency is to be involved in any aspect thereof.

IV. FOR THE STATE OF TAMIL NADU:

1. There will be a complete ban on felling of trees in all forest areas'. This will however not apply to:-

- (a) trees which have been planted and grown, and are not of spontaneous growth, and
- (b) are in areas which were not forests earlier, but were cleared for any reason.

2. The State Government, within four weeks from today, is to constitute a committee for identifying all "forests".

3. Those tribals who are part of the social forestry programme in respect of patta lands, other than forests, may continue to grow and cut according to the Government Scheme provided that they grow and cut trees in accordance with the law applicable.

4. In so far as the plantations (tea, coffee, cardamom etc.) are concerned, it is directed as under:

a) The felling of shade trees in these plantations will be -

- i) limited to trees which have been planted, and not those which have grown spontaneously;
- ii) limited to the species identified in the TANTEA report;
- iii) in accordance with the recommendations of (including to the extent recommended by) TANTEA; and
- iv) under the supervision of the statutory committee constituted by the State Government.

b) In so far as the fuel trees planted by the plantations for fuel wood outside the forest area are concerned, the State Government is directed to obtain within four weeks, a report from TANTEA as was done in the case of Shade trees,

and the further action for felling them will be as per that report. Meanwhile, eucalyptus and wattle trees in such area may be felled by them for their own use as permitted by the statutory committee.

c) the State Government is directed to ascertain and identify those areas of the plantation which are a "forest" and are not in active use as a plantation. No felling of any trees is however to be permitted in these areas, and sub-paras (b) and (c) above will not apply to such areas.

d) There will be no further expansion of the plantations in a manner so as to involve encroachment upon (by way of clearing or otherwise) of "forests".

5. As far as the trees already cut, prior to the interim order of this court dated December 11, 1995 are concerned, the same may be permitted to be removed provided they were not so felled from Janmam land. The State Government would verify these trees and mark them suitably to ensure that this order is duly complied with. For the present, this is being permitted as a one time measure.

6. Insofar as felling of any trees in Janmam lands is concerned (whether in plantations or otherwise), the ban on felling will operate subject to any order made in the Civil Appeal Nos. 367 to 375 of 1977 in C.A. Nos. 1344-45 of 1976. After the order is made in those Civil Appeals on the I.As. pending therein, if necessary, this aspect may be re-examined.

7. This order is to operate and to be implemented, notwithstanding any order at variance, made or which may be made by any Government or any authority, tribunal or court, including the High Court.

The earlier orders made in these matters shall be read, modified wherever necessary to this extent. This order is to continue, until further orders. This order will operate and be complied with by all concerned, notwithstanding any order at variance, made or which may be made hereafter, by any authority, including the Central or any State Government or any court (including High Court) or Tribunal.

We also direct that notwithstanding the closure of any saw mills or other wood-based industry pursuant to this order, the workers employed in such units will continue to be paid their full emoluments due and shall not be retrenched or removed from service for this reason.

We are informed that the Railway authorities are still using wooden sleepers for laying tracks. The Ministry of Railways will file an affidavit giving full particulars in this regard including the extent of wood consumed by them, the source of supply of wood, and the steps taken by them to find alternatives to the use of wood.

I.A. Nos. 7,9,10,11,12,13 and 14 in Writ Petition (Civil) No. 202 of 1995 and I.A. Nos. 1,3,4,5,6,7,8 & 10 in Writ Petition (Civil) No. 171 of 1996 are disposed of, accordingly.

List the matter on February 25, 1997 as part-heard for further hearing.